

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 391/MP/2018

Subject : Petition for Procurement of Power dated 13.4.2016 between Northern Railways for Uttar Pradesh and Jindal India Thermal Power Limited read with the Supplementary Agreement dated 8.11.2017

Petitioner : Indian Railways

Respondent : Jindal India Thermal Power Limited (JITPL)

Petition No. 100/MP/2019

Subject : Petition under Section 79 (1)(b) and 79 (a)(f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Procurement of Power "APP" dated 13.4.2016 and Supplementary Agreement dated 8.11.2017 executed between the Petitioner and the Respondent No.1

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : Northern Railway, UP and Anr.

Date of Hearing : 20.8.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri M.G. Ramachandran, Senior Advocate, Indian Railways
Shri Sanjay Sen, Senior Advocate, JITPL
Shri Pulkit Aggarwal, Advocate, Indian Railways
Shri Venkatesh, Advocate, JITPL
Shri Somesh Srivastava, Advocate, JITPL
Shri Suhael Buttan, Advocate, JITPL

Record of Proceedings

Due to paucity of the time, the matter could not be taken up for hearing.

2. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
sd/-
(T.D. Pant)
Deputy Chief (Legal)

